

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1256
TO BE ANSWERED ON 28.06.2019

INTERNAL COMPLAINTS COMMITTEE

1256. DR. SHASHI THAROOR:
DR. SANJAY JAISWAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether all the Central Government Departments and PSUs have constituted Internal Complaints Committees (ICCs) to prevent sexual harassment at workplace, if so, the details thereof and if not, the reasons therefor;
- (b) the total number of sexual harassment complaints filed by employees of departments of the Central Governments before the respective ICCs since 2013;
- (c) whether it is true that ICCs have not completed the investigation into such complaints within the statutorily mandated period and if so, the details thereof along with the number of such pending cases;
- (d) the action taken or being taken against such ICCs of Central Government/ departments that have failed to submit their investigation reports within statutorily mandated period;
- (e) the number of employees of Central Government/departments officials that have been suspended or dismissed on charges of sexual harassment, since 2013; and
- (f) whether the judiciary falls under the purview of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and if so, the details of ICCs in Higher Courts and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) to (f): The information is being collected and will be laid on the table of the House.
